

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH NEW DELHI**

ORIGINAL APPLICATION NO. 186 of 2026

In the matter of:

Kapil & Ors

Applicant

Versus

State of Uttar Pradesh & Ors

Respondents

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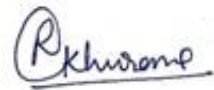
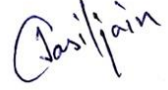
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04.05.2026

New Delhi

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REPLY ON BEHALF OF RESPONDENT NO.9 M/S GAURAV BUILDERS

MOST RESPECTFULLY SHOWETH:

1. That the present reply is being filed on behalf of Respondent No. 9, namely M/s Gaurav Builders, in response to the Original Application preferred by the Applicants, wherein certain allegations pertaining to purported illegal sand mining activities in Village Naithala Khadar, District Baghpat, Uttar Pradesh, have been raised.
2. At the very outset, it is most respectfully submitted that the allegations contained in the Original Application are wholly misconceived, exaggerated, and founded upon incomplete, incorrect, and misleading facts. The same are emphatically denied, save and except what is specifically admitted herein.

Statutory Permissions

3. That Respondent No. 9 has been granted a valid Environmental Clearance dated 17.01.2026 by the State Environment Impact Assessment Authority, Uttar Pradesh, for undertaking sand mining operations over a lease area of 12.45 hectares for a limited duration of six months, with a permissible extraction quantity of 1,86,750

cubic meters. The said Environmental Clearance was granted after due appraisal of all statutory requirements strictly in accordance with the EIA Notification, 2006 and other applicable environmental laws.

The copy of the Environment Clearance dated 17.01.2026 is annexed as **ANNEXURE R/1**.

4. That the Respondent no.9 has also been granted Consent to Operate by the Uttar Pradesh Pollution Control Board, Regional Office Meerut, vide letter dated 29.01.2026, valid up to 31.07.2026.

The copy of the Consent to Operate granted by UPPCB vide letter dated 29.01.2026 is annexed with the Joint Committee Report.

5. That the mining permit in favour of Respondent No. 9 has been duly issued by the District Magistrate, Baghpat, vide letter dated 06.02.2026, for a validity period of six months.

The copy of mining permit granted by District Magistrate Baghpat vide letter dated 06.02.2026 in favour of Respondent no.9 is annexed as **ANNEXURE R/2**.

Primary Allegations of extraction of sanctioned quantity within 15 days from starting of mining operations, instream mining and use of heavy machinery like poclain.

6. That the answering Respondent has been carrying out mining operations strictly in accordance with the terms and conditions stipulated in the Environmental Clearance, the approved mining plan, and the applicable guidelines including the Sustainable Sand

Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines, 2020.

7. That the Respondent no.9 has never carried out any instream mining and nor there is any finding by the Joint Committee or the District Magistrate in this regard. Therefore, the allegation of instream mining is factually incorrect and liable to be rejected.
8. That the allegations regarding the use of heavy machinery such as poclain machines in violation of Environmental Clearance conditions are categorically denied. It is submitted that all operations have been conducted under strict supervision of the competent authorities, including continuous monitoring by the District Task Force. Notably, neither the Joint Committee nor the District Magistrate has recorded any finding of use of prohibited heavy machinery. Therefore, the allegation of use of heavy machinery is incorrect. It is further submitted that as per the contents of the letter dated 23.03.2026 written by Regional Office Mining Department, Ghaziabad to Director Mining Department Lucknow the Respondent no.9 was found doing mining by bar scalping method only.
9. That as per the findings of the Joint Committee, up to 15.04.2026, Respondent No. 9 has extracted only 61,468 cubic meters of mineral, which is significantly below the sanctioned quantity of 1,86,750 cubic meters. Thus, the allegation that the entire sanctioned quantity was extracted within 15 days is demonstrably false and untenable.
10. That the allegations regarding obstruction of the natural flow of River Yamuna and mining within the river stream are incorrect and misleading. It is respectfully submitted that river morphology is

inherently dynamic and subject to seasonal and natural variations. The Joint Committee has recorded that the river course has shifted towards the Haryana side, and that mining operations by the Respondent were confined to the dry riverbed area. This clearly establishes that the Applicants' allegations are based on a misinterpretation of natural geomorphological changes rather than any unlawful conduct by the Respondent no.9.

**Irrelevance of the mentioned complaint dated 11.02.2026
and 23.02.2026**

11. That the Applicant has relied upon a complaint dated 11.02.2026 alleging illegal mining activities. It is submitted that the said complaint is vague, general in nature, and does not even refer to Respondent No. 9. Furthermore, mining operations by Respondent No. 9 commenced only on 12.02.2026. Therefore, the complaint dated 11.02.2026 is wholly irrelevant and cannot be attributed to the Respondent.

12. It is submitted that adjoining the mining lease area of Respondent no.9 is an existing lease in the name of M/S Manish Jaiswal which is just 50 feet away from the boundary of the lease area of Respondent no.9. The said mining lease is running since 2025 and falls under village Gauripur. Further the photographs submitted along with Original Application from page no. 39 onwards pertains to village Gauripur which shows that an attempt for misrepresentation has been made by the Applicant by targeting the mining lease of the Respondent no.9 by use of photographs from different mining lease.

That the Joint committee has annexed at running page no. 133 a cluster certificate wherein it is clearly mentioned that there is

mining lease at Gata no. 3,4,5 k in village Gauripur having area of 14.0224 hectare. And this fact coupled with fact that the photographs relied upon by Applicant also mentions the place of alleged illegal mining as Gauripur, shows that the Applicant has tried to mislead the Hon'ble Tribunal that the alleged illegal mining pertains to Respondent no.9.

Furthermore, the Joint Committee has not supported the allegations/photographs annexed by the Applicants.

FIR on the Applicants prior to the filing of the OA

13. That it is pertinent to submit that the Applicants and their associates have been engaging in unlawful obstruction of the lawful mining activities of Respondent No. 9, including staging protests and dharnas at the leased site and allegedly demanding illegal gratification. In this regard, Respondent No. 9 lodged a complaint dated 01.03.2026 before the police authorities, pursuant to which an FIR dated 02.03.2026 has been registered against the Applicants and their associates.

The copy of the FIR dated 02.03.2026 is annexed as
ANNEXURE R/3.

14. That the bonafide of the Applicants is questionable and need to be inquired as they are persistently and continuously harassing the Respondent no.9 even before the commencement of the mining lease operations. That the present Original Application is an after thought which has been filed as retaliation as the Respondent no.9 has refused to fulfil the unlawful demands of the Applicants. That the Gram Panchayat of Naithla village has written in advance to the District Magistrate informing about the unsocial elements of the

Society who keep on filing false complaints with malafide intentions and to fulfil their greed.

Findings Supporting Respondent no.9

15. That as per the inspection report dated 13.02.2026 prepared by the Committee constituted by the District Magistrate, Baghpat, it has been categorically recorded that Respondent No. 9 was undertaking mining activities strictly within the approved lease area. The report further notes the installation of a weighbridge equipped with cameras. Importantly, no adverse finding whatsoever has been recorded against Respondent No. 9.

The copy of the inspection report dated 13.02.2026 is annexed as **ANNEXURE R/4**.

16. That during a subsequent inspection conducted on 20.03.2026, the Regional Office, Mining Department, Ghaziabad, vide its letter dated 23.03.2026 addressed to the Director, Mining Department, Lucknow, recorded the following findings:
- a) all pillars were found intact during the inspection.
 - b) The mining operations are being carried out since 12.02.2026 in the said lease area.
 - c) Monitoring infrastructure including weighbridge, PTZ cameras, CCTV cameras, and display boards were found functional;
 - d) The mining was being done in the dry area in the prior approved lease and boundary area near the pillar A, B and C.
 - e) The mining work has been undertaken in the dry area through scrapper while keeping the area levelled. The leveller/scrapper has been used for levelling the land in the area.

The copy of the letter dated 23.03.2026 written by Regional Office Mining Department, Ghaziabad to Director Mining Department Lucknow is annexed as **ANNEXURE R/5**.

17. That as regards the planting of trees in accordance with the Environment Clearance conditions, the Respondent no.9 has deposited Rs 1,62,650/- with the Forest Department for planting 1000 trees as also noted by the Joint Committee.
18. That Respondent No. 9 has established a weighbridge along with a site office approximately 500 meters from the lease boundary.
19. That an acoustic DG set with adequate stack height has been installed in compliance with environmental norms.
20. That a PTZ camera installed near the weighbridge has been found operational during inspection.
21. That the Respondent No. 9 has deployed two tractor-mounted water sprinkling systems for dust suppression at the site.
22. That the first-aid facilities have been duly provided at the site office.
23. That the Joint Committee has categorically observed that Respondent No. 9 has been undertaking excavation strictly within the permissible limits prescribed under the Environmental Clearance and that mining operations were being carried out within the designated lease area only.

Para Wise reply to the OA

24. The contents of para no. 1, 2, 3 and 4 are introductory and matter of record to the extent they mention filing of the application. However, any allegation of "rampant illegal mining" is vehemently denied. The Respondent is operating under a valid Environmental Clearance dated 17.01.2026. It is denied that mining by Respondent no.9 has resulted in the Village and nearby agricultural lands more vulnerable to human induced floods and also resulting in the loss of riverine biodiversity as well as the surroundings.

It is further submitted that Gram Panchayat of village Naithla approved the mining permission given to Respondent no.9 and has also stated that during the public hearing the people have supported the lawful mining in the said approved lease area. And also raised concerns regarding the unsocial elements sending the false complaints.

The copy of letter dated 06.02.2026 written by Gram Pradhan to the District Magistrate is annexed as **ANNEXURE R/6.**

25. That the contents of the para no. 3 to 5.4 are matter of record.

26. That with respect to the allegations made in the tabular form at para 5.5 it is submitted that-

Clause No.	Particulars of violated clause of EC	Alleged Proof or Evidence	Response of the Respondent no.9
1.1. (1) & 2.1.	Plantation requirement of 1,000 plants per hectare of the lease area. All necessary actions	No plantation is carried out which is to be completed before commencing any	The Respondent no.9 has deposited Rs 1,62,650/- with the Forest Department for planting 1000

must be completed before commencing any mining activities.

The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body etc.

- 1.1. Mining shall be carried out by semi-mechanized open-cast riverbed methods without extending below the water level.

Excavations must remain dry, within approved zones and depths.

Visible markers indicating the mandatory safety strip along the riverbank and the lowest permissible excavation level above water shall be installed at the start of each mining season.

mining activities which is not done till date which is not visible in the photographs

Photographs showing mining being carried out with the use of poclain machines in the river stream by changing the flow of river and by digging deep in the water flow by poclain machines is appended and annexed as ANNEXURE: A-2 (Pg. Nos. 39 to 41).

There are no markers indicating the mandatory safety strip along the riverbank and

trees. Copy of Demand Draft dated 06.03.2026 is enclosed as **ANNEXURE R/7.**

That neither the Joint Committee report nor the District magistrate reply has found any use of heavy machinery or poclain machines.

The photographs annexed with the OA showing use of heavy machinery are denied.

the lowest permissible excavation level which is not visible in the photographs

- 1.1. (22) & 8.1 Modern technologies such as water sprinklers or tankers must be employed to mitigate dust at source points in lease areas and haulage roads during operations.
- There are no water sprinklers or tankers installed at lease site which is not visible from the photographs
- The Joint Committee clearly records at running page no. 101 point (z) that Respondent no.9 has deployed tractor mounted water sprinkling systems

The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system.

- 1.1. (32) Mining should be done by Bar scalping methods extraction (typically 0.3–0.6 m or 1–2 ft) as per sustainable sand mining
- Photographs showing mining being carried out with the use of poclain machines in the main river stream by changing the
- The photographs are denied. Rather the letter dated 23.03.2026 written by Regional Office Mining Department,

management guidelines 2016.

flow of river and by digging even in water with poclain machines is appended and annexed as ANNEXURE: A-3 (Pg. Nos. 42 to 43).

Ghaziabad to Director Mining Department Lucknow clearly mentions that as per inspection carried out on 20.03.2026 "The mining work has been undertaken in the dry area through scrapper while keeping the area levelled. The leveller/scrapper has been used for levelling the land in the area."

1.1. Mining shall (35) restrict activities within a minimum of 50 meters or 10% of the river width from the riverbank.

Photographs showing mining being carried out in the river stream by heavy machineries by digging in the water flow of river is appended and annexed as ANNEXURE: A-3 (Pg. Nos. 42 to 43).

The photographs are denied.

That neither the Joint Committee report nor the District magistrate reply has found any use of heavy machinery or poclain machines.

5.1. PP must ensure that the biological clock of the villages is not disturbed.

Photos of mining and loading being carried out at night is appended and annexed as ANNEXURE: A-4

The incidents of mining at night are due to negligence of machine operators. However, penalty imposed has been

- (Pg. Nos. 44 to 46). paid by the Respondent no.9
- 6.1. The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining and etc
- Photos depicting the deposition of mined materials to obstruct the natural flow of Yamuna River are appended and annexed as ANNEXURE: A-3 (Pg. Nos. 42 to 43).
- The photographs are denied.
- Admittedly, till 15.04.2026 the Respondent no.9 has extracted only 61,468 cubic meters of mineral which is much less the sanctioned quantity of 1,86,750 cubic meters.
- Respondent No. 9 has mined over 1,86,750 m³ of sand in last 15 days as the mining is operating 24×7 with more than 20 Poclain machines as more than 500 trucks are being loaded and transported on daily basis by the Respondent No. 9 are appended and annexed as ANNEXURE: A-3 (Pg. Nos. 42 to 43).
- 9.1. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all
- Project Proponent has not developed greenbelt in 7.5m wide
- The Respondent no.9 has deposited Rs 1,62,650/- with the Forest Department for

along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease.	safety zone all along the mine lease boundary which is visible in the photographs	planting 1000 trees which is also noted in the Joint Committee report.
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27. That the contents of the para no. 5.6 are denied as explained above.
28. That the contents of the para no. 5.7 are denied as deliberate attempt to mislead the Hon'ble Tribunal. *Firstly*, the contents of the annexures pertaining to the illegal mining do not mention the name of Respondent no.9 and are vague and general in nature. *Secondly*, the Applicants aver that they have made complaint regarding illegal mining dated 11.02.2026. Whereas the fact is that the mining on the subject matter commenced only on 12.02.2026. Therefore, the Applicant has failed here to demonstrate how the complaint dated 11.02.2026 can be linked to Respondent no.9. Rather it is submitted that the Applicants are trying to mislead the Hon'ble Tribunal.
29. That the contents of the para no. 5.9 to 5.11 are specifically denied. However, it is submitted that Gram Panchayat of Naithla village has submitted a letter to the District Magistrate on 06.02.2026 regarding the participation of public in public hearing pertaining to the mining lease. It is noteworthy that no objection raised during public hearing.

ADDITIONAL SUBMISSIONS

30. There has not been any single instance of instream mining on part of the Respondent no.9.
31. That the Applicants have relied primarily on photographs and unverified claims without any scientific or technical evidence. It is a settled principle of law that allegations relating to environmental violations must be supported by credible scientific data and expert findings, which is absent in the present case.

PRAYER

In view of the above facts and circumstances mentioned herein above, it is requested that the present OA may kindly be dismissed.

04.05.2026

New Delhi



Respondent no.9

M/S Gaurav Builders

Through its Proprietor Rajiv Singh

Through



Counsel

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PRINCIPAL BENCH NEW DELHI**

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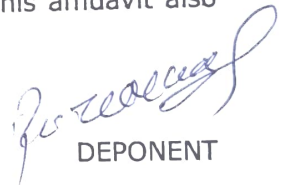
State of Uttar Pradesh & Ors

Respondents

Affidavit

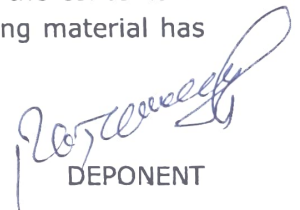
I, Rajiv Singh Proprietor of M/S Gaurav Builders, Village Badarkha, Baghpat, Uttar Pradesh 250611 do hereby solemnly affirm and declare as under

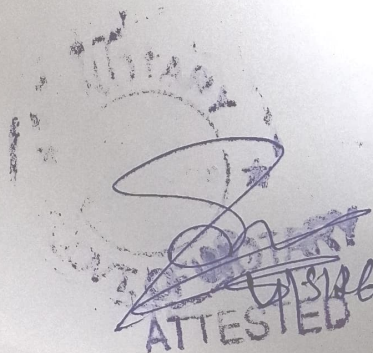
1. That I am Respondent no.9 in the present Original Application thus acquainted with facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying reply has been drafted under my instructions and contents thereof have been read over and explained to me in my vernacular which are true and correct to my knowledge, the contents thereof may kindly be read as part and parcel to this affidavit also and not repeated herein.


DEPONENT

VERIFICATION

It is verified at _____ on ___ day of May 2026 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.


DEPONENT


ATTESTED



417

File No. 9988-9255

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
UTTAR PRADESH)

ANNEXURE R/1

19



Dated 17/01/2026

To,

SHRI RAJIV SINGH
M/S GAURAV BUILDERS, VILLAGE BADARKHA, BAGHPAT, VILLAGE BADARKHA ,
BAGHPAT, UTTAR PRADESH, 250611
gauravbuilder469@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Naithala Khadar Sand Mining for mining of Ordinary Sand from the Bed of River Yamuna, at Gata No.- 1/2 ,Village- Naithala Khadar, Tehsil- Baghpat, Dist.- Baghpat (U.P.), (Leased Area- 12.45 ha.).

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/529496/2025 dated 25/04/2025 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25B0107UP5412687N
(ii) File No.	9988-9255
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	NAITHALA KHADAR SAND MINING PROJECT
(viii) Location of Project (District, State)	BAGHPAT, UTTAR PRADESH
(ix) Issuing Authority	SEIAA
(x) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 12-11-2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be

accessed from the PARIVESH portal by scanning the QR code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 12-11-2025 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 22-12-2025 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal RAJIV SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not

implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Mining Department/District Administration shall ensure that LoI confirms to the approved DSR. 2. The project proponent has submitted a proposal dated 28/05/2025 to the DFO requesting estimate from the Forest Department for planting and maintaining 13,000 trees to fulfill the plantation requirement of 1,000 plants per hectare of the lease area. The committee instructed that an accurate cost estimate should be obtained from the Forest Department as per rules, and the proponent must submit an undertaking to the committee confirming their commitment to provide the specified amount to the Forest Department in compliance with TOR No. 12 related to plantation. All necessary actions must be completed before commencing any mining activities. 3. It shall be the responsibility of the Project Proponent to duly and promptly inform the concerned District Authorities regarding directions and conditions, issued by SEIAA/SEAC. 4. The environmental clearance (EC) shall be co-terminus with the validity period of the mining lease mentioned in the Letter of Intent (LoI) or the current approved mine plan, whichever expires earlier. After this period, the EC will automatically become null and void. 5. The maximum quantity of material to be extracted shall be the lesser of the LoI-mention or the amount specified by the replenishment study. The District Administration and Directorate of Geology and Mining will ensure compliance, including conducting replenishment studies yearly by reputed institutions as mandated by the National Green Tribunal (NGT). 6. Mining shall be carried out by semi-mechanized open-cast riverbed methods strictly following the approved Mining Plan without extending below the water level. Excavations must remain dry, within approved zones and depths. Visible markers indicating the mandatory safety strip along the riverbank and the lowest permissible excavation level above water shall be installed at the start of each mining season. 7. Required No Objection Certificates (NOCs) from the Irrigation Department or relevant authority must be obtained before commencing mining. 8. Groundwater abstraction via borewells is prohibited without prior written permission from the competent groundwater authority, complying with environmental and hydrological norms. 9. Mining within the stream channel is prohibited as per Sustainable Sand Mining Management Guidelines (SSMMG) 2016. Heavy machinery, drilling, or blasting is not allowed; mining should be manual or semi-mechanized. 10. An annual Environmental Audit must be conducted and submitted to the State Environmental Impact Assessment Authority (SEIAA). 11. The project proponent shall prepare and implement a plantation and afforestation plan, planting a minimum of 1,000 plants per hectare of lease area on government or community lands within a 5 km radius. The plan shall be approved by the Forest Department or District Plantation Committee and maintained for at least five years. 12. The Miyawaki method should be explored using native plant species in consultation with the Forest Department. Full details related to plan of plantation to be submitted. The survival rate shall meet the Uttar Pradesh Forest Department standards, with any shortfall replenished in the same planting season. 13. Annual survival audits, supported by geo-tagged photographs, shall be included in six-monthly environmental compliance reports submitted to the competent authority.

S. No	EC Conditions
	<p>14. Solar lighting shall be installed in the project area to minimize electricity consumption.</p> <p>15. Six-monthly compliance reports shall include periodically taken site photographs.</p> <p>16. Indigenous local plant species, as advised by the local Forest Officer or expert agencies, should be prioritized for plantation.</p> <p>17. The link road from the quarry site to the main road shall be constructed as an all-weather, blacktopped road and maintained by the project proponent.</p> <p>18. Corporate Social Responsibility (CSR) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation. At least 2% of the project cost should be earmarked towards Corporate Environment Responsibility (CER).</p> <p>19. Vehicular emissions shall be controlled and regularly monitored, with suitable maintenance measures for vehicles involved in quarry operations and transportation.</p> <p>20. Rainwater harvesting possibilities shall be explored within the project premises.</p> <p>21. Agreements or consents must be secured between the project proponent and competent authorities or landowners for haulage roads from lease sites to link roads.</p> <p>22. Modern technologies such as water sprinklers or tankers must be employed to mitigate dust at source points in lease areas and haulage roads during operations.</p> <p>23. Plantation plans specifying species, number of plants, and greenbelt development reports shall be submitted to concerned departments. Species selection should consider pollution removal effectiveness, and mortality replacements must be ensured.</p> <p>24. Water requirements, sources, and permissions or agreements with water supplying authorities shall be submitted.</p> <p>25. A hydrological study shall be submitted to demonstrate that mining quantities will not adversely affect the river's Hydrogeological regime of the River .</p> <p>26. Environmental management shall align with the environmental status and impact assessment of the project.</p> <p>27. Transportation of minerals shall be restricted during school opening and closing times to ensure safety.</p> <p>28. Paved, motorable haul roads shall be maintained by the project proponent.</p> <p>29. An Environmental Management Cell with qualified personnel, reporting to senior management, shall be established.</p> <p>30. Loading vehicle capacity shall comply with government and Transport Department norms.</p> <p>31. Two toilets and hand pumps shall be provided at the mining site.</p> <p>32. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>33. If the EC was granted based on incorrect information about mine distances or cluster status, the EC shall be revoked.</p> <p>34. The Ministry of Environment, Forest and Climate Change (MoEF&CC), SEIAA, or other competent authorities may modify or add conditions in the interest of environmental protection.</p> <p>35. Mining shall restrict activities within a minimum of 50 meters or 10% of the river width from the riverbank.</p> <p>36. Appeals against this EC shall lie with the National Green Tribunal within 30 days as per law.</p> <p>37. All issues raised during the Public Hearing must be fully complied with as per norms, documented in six-monthly compliance reports.</p> <p>38. Any damage to haulage roads due to mining must be promptly repaired and maintained, ensuring safety and convenience for all competing users.</p>
1.2	1. The project proponent shall comply all orders/directions/guidelines/OM of the Hon'ble Supreme Court, Hon'ble National Green Tribunal (NGT), Hon'ble High Court, Govt. of India and Govt. of

S. No	EC Conditions
	<p>UP. The project proponent shall obtain all the necessary permissions/ approvals from the concerned Govt. Departments/ Authorities/Organizations.</p> <p>2. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.</p> <p>3. DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted before signing lease deed that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.</p> <p>4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.</p> <p>5. Stream will not be diverted to form inactive channel for mining.</p> <p>6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. Also, the coordinates of area earmarked for plantation should be clearly spelt out. Survival of plants should be as per GoUP norms.</p> <p>7. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</p> <p>8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>9. The project proponent shall ensure that water bodies do not get polluted due to mining activity. Water conservation, ground water recharging shall be undertaken as part of CER activities.</p> <p>10. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</p> <p>11. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls’ school as part of CER activity.</p> <p>12. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.</p> <p>13. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>14. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.</p>

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	<p>The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon’ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.</p>

S. No	EC Conditions
1.2	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.3	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
1.4	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.5	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.6	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
1.7	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.8	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

2.

S. No	EC Conditions
2.1	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.2	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/

S. No	EC Conditions
	protected against felling and plantation of such trees should be promoted.

3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
3.2	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.2	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.3	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
4.4	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case,

S. No	EC Conditions
	mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.5	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.6	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.7	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
5.2	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.3	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer

S. No	EC Conditions
	shall be monitored periodically as per applicable DGMS guidelines.

6. Mining Plan

S. No	EC Conditions
6.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
6.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

7. Land Reclamation

S. No	EC Conditions
7.1	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
7.2	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
7.3	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7.4	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing

S. No	EC Conditions
	adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

8. Transportation

S. No	EC Conditions
8.1	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
8.2	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].

9. Green Belt

S. No	EC Conditions
9.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

10. Public Hearing And Human Health Issues

S. No	EC Conditions
10.1	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

11. Miscellaneous

S. No	EC Conditions
11.1	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
11.2	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
11.3	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
11.4	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
11.5	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
11.6	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11.7	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
11.8	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
11.9	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
11.10	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.

12. Corporate Environment Responsibility (Cer)

S.No	EC Conditions
12.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.



Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Rian enviro Private Limited to SEAC on 12-11-2025.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Naithala Khadar Sand Mining for mining of Ordinary Sand from the Bed of River Yamuna, at Gata No.- 1/2 ,Village- Naithala Khadar, Tehsil- Baghpat, Dist.- Baghpat (U.P.), (Leased Area- 12.45 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. TO24B0107UP5763578N dated 09/11/2024.
3. The Public Hearing was organized on 27/02/2025. Final EIA report submitted by the project proponent on 25/04/2025.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/529496/2025		
File No. allotted by SEIAA, UP	9988-9255		
Name of Proponent	M/s Gaurav Builders Prop- Rajiv Singh		
Full correspondence address of proponent and mobile no.	Village Badarkha, Baghpat, Uttar Pradesh		
Name of Project	Naithala Khadar Sand Mining Project		
Project location (Plot/ Khasra /Gata No.)	Khasra No-1/2		
Name of Village	Naithala Khadar		
Tehsil	Baghpat		
District	Baghpat		
Name of Minor Mineral	Sand		
Sanctioned lease Area (in Ha.)	12.45		
Max. & Min mRL within lease area	241mRL & 233mRL		
Pillar Coordinates (Verified by DMO)	Pillars	Latitude	Longitude
	A	29°00'10.61"N	77°11'49.29"E
	B	28°59'55.51"N	77°11'54.23"E
	C	28°59'47.66"N	77°12'04.38"E
	D	28°59'44.99"N	77°11'57.54"E
	E	28°59'54.35"N	77°11'48.63"E
F	29°00'05.91"N	77°11'45.14"E	
Total Geological Reserves	3,51,000 m3		
Total Movable Reserves	2,10,600 m3		
Total Proposed Production	-		
Proposed Production / year	1,86,750 m3 for six months		
Sanctioned Period of Mine lease	6 Months		
No. of workers	35		
Type of Land	Govt. Land (River Bed) Yamuna		
Ultimate depth of mining	3		
Nearest metalled road from site	NH 334B		
Water Requirement	Particulars	KLD	
	Domestic & drinking	0.88	
	Dust Suppression	6.0	
	Plantation	2.0	

	Total	8.88
Name of QCI Accredited Consultant with QCI No and period of validity.	Rian enviro Private Limited Ground Floor, Shyam Residency, near Kalyan Jewellers, RPS More, Bailey Road, Danapur, Patna, Bihar QCI Accreditation No. NABET/EIA/24-27/RA 0368 Valid till: 11/09/2027	
Any litigation pending against the project or land in any court	No	
Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 395/ khvi-ba/2024-25, on Dated 27/07/2024	
Details of Lease Area in approved DSR	Pg. 58	
Proposed EMP cost	2.9 Lakh	
Length and breadth of Haul Road.	1000 Length & 6m width	
No. of Trees to be Planted	1000	
Monitoring Period	October 2024-December 2024	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate, Baghpat.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy for Guard File.

(Manish Mittal (IFS))
Member Secretary, SEIAA



"TRUE COPY"

कार्यालय जिलाधिकारी, बागपत।

पत्रांक: 1047 / खनन अनुभाग-बागपत/अनुज्ञा/2026

दिनांक: 6 फरवरी, 2026

--:अनुज्ञा-पत्र:--

मै0 गौरव बिल्डर्स,
प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम,
निवासी बदरखा, तहसील बडौत,
जिला बागपत।

भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ द्वारा जारी शासनादेश संख्या 1875/86-2017-57 (सा0)/2017 टीसी-1 दिनांक 14.08.2017 एवं शासनादेश संख्या-781/86-2020-14 (सा0)/2020 दिनांक 23.05.2020 एवं शासनादेश संख्या 782/86-2020-14(सा0)/2020 दिनांक 26.05.2020 के क्रम में नदी तल में उपलब्ध उपखनिज/साधारण बालू स्थित तहसील-बागपत के ग्राम नैथला खादर गाटा संख्या 1/2 रकबा 30.7646 में उपलब्ध साधारण बालू अनुमानित मात्रा 186750 (एक लाख छियासी हजार सात सौ पचास घनमीटर) को अधिकतम 06 माह की अवधि के लिए ई-निविदा के माध्यम से परिहार पर स्वीकृत किये जाने के लिये विज्ञापित संख्या-992/ई-निविदा/विज्ञापित-बालू/2022-23 दिनांक 14 अगस्त, 2023 के माध्यम से घोषित किया गया था, जिसकी फाइनल बिड को जिला स्तर पर गठित कमेटी द्वारा दिनांक 19.01.2024 को खोली गया, जिसमें मै0 गौरव बिल्डर्स, प्रो0 राजीव सिंह पुत्र श्री कालू सिंह निवासी बदरखा, तहसील बडौत, जिला बागपत द्वारा रू0 156/-की उच्चतम दर प्रस्तुत की गयी। जिसके उपरान्त मै0 गौरव बिल्डर्स, प्रो0 राजीव सिंह पुत्र श्री कालू सिंह निवासी बदरखा, तहसील बडौत, जिला बागपत के पक्ष में कार्यालय पत्र संख्या-356/खनन/ई-निविदा/2023-24 दिनांक 15.07.2024 द्वारा सहमति-पत्र निर्गत किया था। सहमति-पत्र में दी गयी शर्तों के अनुसार खनन योग्य साधारण बालू अनुमानित मात्रा 1867500 (एक लाख छियासी हजार सात सौ पचास घनमीटर) से सर्वोच्च दर अंकन 156/- (एक सौ छप्पन रुपये मात्र) प्रति घनमीटर गुणा किये जाने पर रायल्टी के मद में कुल सकल धनराशि रू0 2,91,33,000/- (दो करोड़ इक्यानवे लाख तैंतीस हजार रुपये मात्र) का 50 प्रतिशत की धनराशि रू0 1,45,66,500/- (एक करोड़ पैंतालीस लाख छियासठ हजार पाँच सौ रुपये मात्र) में से जमा अर्नैस्ट मनी की धनराशि रू0 60,69,375/- (साठ लाख उन्हत्तर हजार तीन सौ पिच्छहत्तर रुपये मात्र) को समायोजित करते हुए, अवशेष धनराशि रू0 84,97,125/- (घौरासी लाख सत्तानवे हजार एक सौ पच्चीस रुपये मात्र) को चालान संख्या-GP31233 दिनांक 25.07.2024 के माध्यम से विभागीय Head में जमा की गयी है। जिसके उपरान्त श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा, तहसील बडौत, जिला बागपत द्वारा नियम 35 के प्राविधानों के अन्तर्गत स्वीकृत खनन योजना एवं भारत सरकार के वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 14.09.2006 के प्राविधानों के अनुसार पर्यावरण अनापत्ति प्रमाण-पत्र (EC25B0107UP5412687N दिनांक 17.01.2026, फाइल न0 9988-9255) प्राप्त कर प्रस्तुत कर दिया गया है। जिसके उपरान्त श्री राजीव सिंह पुत्र कालूराम द्वारा रायल्टी के मद में 50 प्रतिशत धनराशि रू0 1,45,66,500/- (एक करोड़ पैंतालीस लाख छियासठ हजार हजार रुपये मात्र) को चालान संख्या-8655662 दिनांक 06.02.2026 व 4 प्रतिशत स्टाम्प शुल्क के रूप में रू0 11,65,320/- (ग्यारह लाख पैंसठ हजार तीन सौ बीस रुपये मात्र) का स्टाम्प दिनांक 02.02.2026, टीसीएस की धनराशि अंकन 5,82,660/- (पाँच लाख ब्यासी हजार छः सौ साठ रुपये मात्र) दिनांक 04.02.2026 को जमा कराकर चालान रसीद जमा किया गया है तथा CTO No 259934/UppCB/Meerut (UppCBRO)/CTO/bain/BAGHPAT/2026 DATED 29-01-2026 प्रस्तुत किया है, जिसकी अवधि दिनांक 31.07.2026 तक है।

अतः मै0 गौरव बिल्डर्स, प्रो0 राजीव सिंह पुत्र श्री कालू सिंह निवासी बदरखा, तहसील बडौत, जिला बागपत द्वारा अंकन 156/- (एक सौ छप्पन रुपये मात्र) की उच्चतम दर प्रस्तुत की गयी। जिसके उपरान्त मै0 गौरव

.....कमरा: 2 पर

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बिल्डर्स, प्रो० राजीव सिंह पुत्र श्री कालू सिंह निवासी बदरखा, तहसील बडौत, जिला बागपत के पक्ष में नदी तल स्थित उपलब्ध उपखनिज/साधारण बालू अनुमानित मात्रा 186750 (एक लाख छियासी हजार सात सौ पचास घनमीटर) स्थित तहसील-बागपत, ग्राम नैथला-खादर 1/2 रकबा 30.7646 एकड़ पर खनन की अनुमति 06 माह (छः माह) की अवधि हेतु सहमति-पत्र एवं पर्यावरण स्वच्छता प्रमाण-पत्र में उल्लिखित शर्तों के अतिरिक्त निम्नलिखित शर्तों के अधीन प्रदान की जाती है।

1. अनुज्ञा-पत्र अवधि (मानसून सत्र जुलाई-अगस्त, सितम्बर को छोड़कर) अनुज्ञापत्र स्वीकृत के दिनांक से 06 माह (छः माह) के लिए होगी।
2. लेटर-आफ-इन्टेण्ट में अंकित उपखनिज साधारण बालू की मात्रा यदि पर्यावरण अनापत्ति प्रमाण-पत्र में अनुमन्य मात्रा से भिन्न हो तो पर्यावरण अनापत्ति की मात्रा अनुमन्य होगी। अनुज्ञाधारक द्वारा 3.0 मीटर गहराई अथवा जल स्तर में से जो कम हो से अधिक गहराई में खनन संकियाएं नहीं करेगा।
3. अनुज्ञा-पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न ली जाय, इनमें से जो भी पहले हो, के लिए अनुज्ञा-पत्र वैध रहेगा।
4. पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गई शर्तों एवं प्रतिबन्धों के अधीन ही खनन संकियाएं सम्पादित करेगा।
5. उपखनिज (परिहार) नियमावली-2021 के नियम 17 के प्रावधानों के अनुसार क्षेत्र के सीमाबन्धन हेतु अनुज्ञापत्रधारक द्वारा निर्धारित शुल्क जमा कर सीमांकन कराया जायेगा। साथ ही साथ अनुज्ञापत्रधारक के स्वयं के व्यय पर सीमा स्तम्भ लगवाया जायेगा एवं पट्टा अवधि तक उसका अनुक्षण किया जायेगा।
6. नदी की जल धारा में सेक्शन मशीन, लिफ्टर आदि मशीनों द्वारा एवं अन्य किसी भी अनाधिकृत माध्यम से खनन कार्य नहीं किया जायेगा।
7. उपखनिज (परिहार) नियमावली-2021 के नियम 36 के प्रावधानों के अनुसार वाहनों के प्रवेश व निकासी स्थल पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य पीटीजेड (PTZ) व चार सीसीटीवी कैमरा लगाने सहित चेकपोस्ट/गेट का निर्माण करेगा। खनिज के निकासी पर स्थापित चेकपोस्ट/गेट पर सीसीटीवी कैमरा इस प्रकार लगे हों, जिससे प्रत्येक खनिज लदे वाहन का फोटो capture हो सके। अनुज्ञापत्रधारक उक्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
8. पीटीजेड (PTZ) कैमरा में निम्न Features का होना आवश्यक है।
2MP PTZ camera of minimum resolution 1080p X 720p capable of sending RTMP feeds over the internet, controllable using APIs and equipped with night vision capabilities."
9. अनुज्ञाधारक को खदान के निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर से इन्टीग्रेट किया जाना होगा। इन्टीग्रेशन के लिये तौल मशीन में निम्न Features का होना आवश्यक है।
1- The weigh bridge device should use the MOTT protocol to transmit data.
2- The weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
10. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय प्रदर्शित करना होगा। सार्वजनिक सड़क, जलाशय, नहर, रेलवे लाइन, निर्वासित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।

कमरा: 2 पर

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11. यदि अनुज्ञापत्रधारक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र में दी गई शर्तों का उल्लंघन किया जाता है, तो अनुज्ञापत्रधारक को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पर्याप्त जिलाधिकारी अथवा राज्य सरकार द्वारा अधिकृत अधिकारी द्वारा अनुज्ञा-पत्र समाप्त किया जा सकता है।
12. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, बागपत एवं निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ द्वारा उचित समझी जायेगी उसे लागू किया जायेगा। जो अनुज्ञापत्रधारक को मान्य होगी।
13. मा० उच्चतम/उच्च न्यायालय एवं मा० राष्ट्रीय हरित अधिकरण (मा०एन०जी०टी०) द्वारा समय-समय पर दिये गये आदेश एवं उ०प्र० उपखनिज (परिहार) नियमावली-2021 तथा समय-समय पर निर्गत समस्त सुसंगत शासनादेशों/निर्देशों का अनुपालन अनुज्ञापत्रधारक को अनिवार्य होगा।
14. समय-समय पर पर्यावरण की परिस्थितियों को ध्यान में रखते हुए GRAP कमेटी द्वारा निर्धारित गाइडलाईन के अन्तर्गत ही खनन कार्य किया जायेगा।


(अंशु लाल)
जिलाधिकारी,
बागपत।

संख्या: /खनन अनुभाग-बागपत/अनुज्ञा-पत्र/2026


तददिनांक फरवरी, 2026

प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ एवं अवलोकनार्थ प्रेषित।

- 01-सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ।
- 02-आयुक्त महोदय, मेरठ मण्डल, मेरठ।
- 03-निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
- 04-निदेशक, पर्यावरण निदेशालय, विभूति खण्ड, गोमतीनगर, लखनऊ।


प्रतिलिपि:- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 01-पुलिस अधीक्षक, बागपत।
- 02-प्रभागीय निदेशक, सामाजिक वानिकी वनप्रभाग, बागपत।
- 03-क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, गाजियाबाद।
- 04-उपजिलाधिकारी/क्षेत्राधिकारी, तहसील व जनपद बागपत।


जिलाधिकारी,
बागपत।

03

11. यदि अनुज्ञापत्रधारक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र में दी गई शर्तों का उल्लंघन किया जाता है, तो अनुज्ञापत्रधारक को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा अधिकृत अधिकारी द्वारा अनुज्ञा-पत्र समाप्त किया जा सकता है।
12. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तों जो जिलाधिकारी, बागपत एवं निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ द्वारा उचित समझी जायेगी उसे लागू किया जायेगा। जो अनुज्ञापत्रधारक को मान्य होगी।
13. मा० उच्चतम/उच्च न्यायालय एवं मा० राष्ट्रीय हरित अधिकरण (मा०एन०जी०टी०) द्वारा समय-समय पर दिये गये आदेश एवं उ०प्र० उपखनिज (परिहार) नियमावली-2021 तथा समय-समय पर निर्गत समस्त सुसंगत शासनादेशों/निर्देशों का अनुपालन अनुज्ञाधारक को अनिवार्य होगा।
14. समय-समय पर पर्यावरण की परिस्थितियों को ध्यान में रखते हुए GRAP कमेटी द्वारा निर्धारित गाइडलाईन के अन्तर्गत ही खनन कार्य किया जायेगा।


(अमिका लाल)
जिलाधिकारी,
बागपत।

तददिनांक फरवरी, 2026

संख्या: /खनन अनुभाग-बागपत/अनुज्ञा-पत्र/2026
प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ एवं अवलोकनार्थ प्रेषित।

- 01-सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ।
- 02-आयुक्त महोदय, मेरठ मण्डल, मेरठ।
- 03-निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
- 04-निदेशक, पर्यावरण निदेशालय, विभूति खण्ड, गोमतीनगर, लखनऊ।


प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 01-पुलिस अधीक्षक, बागपत।
- 02-प्रभागीय निदेशक सामाजिक वानिकी वनप्रभाग, बागपत।
- 03-क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, गाजियाबाद।
- 04-उपजिलाधिकारी/क्षेत्राधिकारी, तहसील व जनपद बागपत।


जिलाधिकारी,
बागपत।

03

11. यदि अनुज्ञापत्रधारक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र में दी गई शर्तों का उल्लंघन किया जाता है, तो अनुज्ञापत्रधारक को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा अधिकृत अधिकारी द्वारा अनुज्ञा-पत्र समाप्त किया जा सकता है।
12. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, बागपत एवं निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ द्वारा उचित समझी जायेगी उसे लागू किया जायेगा। जो अनुज्ञापत्रधारक को मान्य होगी।
13. मा० उच्चतम/उच्च न्यायालय एवं मा० राष्ट्रीय हरित अधिकरण (मा०एन०जी०टी०) द्वारा समय-समय पर दिये गये आदेश एवं उ०प्र० उपखनिज (परिहार) नियमावली-2021 तथा समय-समय पर निर्गत समस्त सुसंगत शासनदेशों/निर्देशों का अनुपालन अनुज्ञापत्रधारक को अनिवार्य होगा।
14. समय-समय पर पर्यावरण की परिस्थितियों को ध्यान में रखते हुए GRAP कमेटी द्वारा निर्धारित गाइडलाईन के अन्तर्गत ही खनन कार्य किया जायेगा।


(अंशु लाल)
जिलाधिकारी,
बागपत।

तददिनांक फरवरी, 2026


संख्या: /खनन अनुभाग-बागपत/अनुज्ञा-पत्र/2026
प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ एवं अवलोकनार्थ प्रेषित।

- प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 01-सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ।
 - 02-आयुक्त महोदय, मेरठ मण्डल, मेरठ।
 - 03-निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
 - 04-निदेशक, पर्यावरण निदेशालय, विभूति खण्ड, गोमतीनगर, लखनऊ।
 - 01-पुलिस अधीक्षक, बागपत।
 - 02-प्रभागीय निदेशक: सामाजिक वानिकी वनप्रभाग, बागपत।
 - 03-क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, गाजियाबाद।
 - 04-उपजिलाधिकारी/क्षेत्राधिकारी, तहसील व जनपद बागपत।


जिलाधिकारी,
बागपत।

03

11. यदि अनुज्ञापत्रधारक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र में दी गई शर्तों का उल्लंघन किया जाता है, तो अनुज्ञापत्रधारक को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पर्याप्त जिलाधिकारी अथवा राज्य सरकार द्वारा अधिकृत अधिकारी द्वारा अनुज्ञापत्र समाप्त किया जा सकता है।
12. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, बागपत एवं निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ द्वारा उचित समझी जायेंगी उसे लागू किया जायेगा। जो अनुज्ञापत्रधारक को मान्य होगी।
13. मा० उच्चतम/उच्च न्यायालय एवं मा० राष्ट्रीय हरित अधिकरण (मा०एन०जी०टी०) द्वारा समय-समय पर दिये गये आदेश एवं उ०प्र० उपखनिज (परिहार) नियमावली-2021 तथा समय-समय पर निर्गत समस्त सुसंगत शासनादेशों/निर्देशों का अनुपालन अनुज्ञापत्रधारक को अनिवार्य होगा।
14. समय-समय पर पर्यावरण की परिस्थितियों को ध्यान में रखते हुए GRAP कमेटी द्वारा निर्धारित गाइडलाईन के अन्तर्गत ही खनन कार्य किया जायेगा।


(अरुण कुमार) लाल
जिलाधिकारी,
बागपत।

तद्दिनांक फरवरी, 2026

संख्या: /खनन अनुभाग-बागपत/अनुज्ञापत्र/2026

प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ एवं अवलोकनार्थ प्रेषित।

- 01-राजिव, भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ।
- 02-आयुक्त महोदय, मेरठ मण्डल, मेरठ।
- 03-निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
- 04-निदेशक, पर्यावरण निदेशालय, विभूति खण्ड, गोमतीनगर, लखनऊ।

प्रतिलिपि:- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 01-पुलिस अधीक्षक, बागपत।
- 02-प्रभागीय निदेशक सामाजिक वानिकी वनप्रभाग, बागपत।
- 03-क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, गाजियाबाद।
- 04-उपजिलाधिकारी/क्षेत्राधिकारी तहसील व जनपद बागपत।


जिलाधिकारी,
बागपत।

N.C.R.B. (एन.सी.आर.बी.)
N.C.R.B. (एन.सी.आर.बी.)
U.F. (एकीकृत सूचना रिपोर्ट)

(Under Section 173 of N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): बागपत

P.S. (थाना): बागपत

Year (वर्ष): 2026

FIR No.(प्र.सू.रि. सं.): 0128

Date & Time of FIR(प्र.सू.रि. की दिनांक/समय): 02/03/2026 03:24

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(ए))
1	भारतीय न्याय संहिता (बी एन एस), 2023	308(2)
2	भारतीय न्याय संहिता (बी एन एस), 2023	189(2)
3	भारतीय न्याय संहिता (बी एन एस), 2023	351(2)
4	भारतीय न्याय संहिता (बी एन एस), 2023	126(2)

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day
(दिन):

Date From
(दिनांक से):

Date To
(दिनांक तक):

Time Period
(समय अवधि):

Time From
(समय से):

Time To
(समय तक):

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date 02/03/2026 **Time (समय):** 03:14 बजे
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 005 **Date & Time** 02/03/2026 03:14 बजे
(प्रविष्टि सं.): (दिनांक और समय):

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

Direction and distance from P.S. उत्तर, 07 **Beat No.**
1. (a) (थाना से दूरी और दिशा): किमी (बीट सं.): हल्का सरुरपुर
(b) **Address** ग्राम नैथला
(पता):

(c) In case, outside the limit of this Police Station, then
(यदि थाना सीमा के बाहर है तो):

Name of P.S. **District(State)**
(थाना का नाम): (ज़िला (राज्य)):

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): श्री राजीव सिंह

(b) Father's Name (पिता का नाम) : श्री स्व0 कालूराम

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1981

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	ग्राम बदरखा,छपरौली,बागपत,उत्तर प्रदेश,भारत
2	स्थायी पता	ग्राम बदरखा,छपरौली,बागपत,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9868243433

7.Details of known/suspected/unknown accused with full particulars

(ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 12

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	राजीव तोमर जिला अध्यक्ष भानू युनियन		पिता का नाम : नामालूम	1. नामालूम ,बागपत,बागपत,उत्तर प्रदेश,भारत
2	विक्रान्त चौधरी		पिता का नाम : नामालूम	1. ग्राम नैथला ,बागपत,बागपत, उत्तर प्रदेश,भारत
3	सौरव		पिता का नाम : मगगू शर्मा	1. नामालूम,बागपत,बागपत,उत्तर प्रदेश,भारत
4	रवि प्रधान		पिता का नाम : श्री मुरारी	1. नामालूम ,बागपत,बागपत,उत्तर प्रदेश,भारत
5	अमित		पिता का नाम : बिजेन्द्र	1. नामालूम ,बागपत,बागपत,उत्तर प्रदेश,भारत
6	प्रमोद		पिता का नाम : राजकुमार	1. नामालूम ,बागपत,बागपत,उत्तर प्रदेश,भारत
7	पिन्टू		पिता का नाम : बाबू	1. नामालूम ,बागपत,बागपत,उत्तर प्रदेश,भारत
8	कपिल		पिता का नाम : बालेश्वर	1. नामालूम ,बागपत,बागपत,उत्तर प्रदेश,भारत
9	मिन्टू		पिता का नाम : नामालूम	1. नामालूम ,बागपत,बागपत,उत्तर प्रदेश,भारत
10	नरेन्द्र		पिता का नाम : नामालूम	1. नामालूम ,बागपत,बागपत,उत्तर प्रदेश,भारत
11	अज्ञात1			

8.Reasons for delay in reporting by the complainant/informant

(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9.Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु)

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number
-------	-------------

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी लिखित वादीसेवा मे, श्रीमान उपजिलाधिकारी (बागपत) दिनांक:- 01.03.26 विषय:- नैथला गाँव मे चल रहे नैथला खादर पट्टा को असामाजिक लोगो द्वारा अवरूध करने के विषय में, निवेदन यह कि मैसर्स गौरव बिल्डर के नाम एक अल्प अवधि (6 माह) का खनन पट्टा स्वीकृत हुआ था। जो सभी मानको के अनुसार संचालित है। समय समय पर खनन पट्टे की जाँच अधिकारीयो के द्वारा की जा रही है । जिस पर किसी भी प्रकार से कोई भी अनुचित कार्य नहीं किया जा रहा है। इसके उपरान्त भी कार्य को बन्द कराने की धमकी देकर मैरे कार्य को बन्द करा दिया गया व मुससे अवैध बसुली की माँग की गयी। इस कार्यकर्त के पिछे किसी भानू युनियन के जिला अध्यक्ष राजीव तोमर व विक्रान्त चौधरी ग्राम नैथला के सौरव S/O मगगू शर्मा, रवि प्रधान S/O श्री मुरारी, अमित S/O बिजेन्द्र, प्रमोद पुत्र राजकुमार, पिन्टू S/O बाबू, कपिल S/O बालेश्वर व मिन्टू, नरेन्द्र, व अन्य 10-12 व्यक्तियो के साथ युनियन की धमकी देकर एवम बलात रेत/बालू के परिवहन का कार्य बन्द करा दिया गया एवम भानू युनियन का बैनर लगाकर उक्त व्यक्तियो के साथ परिवहन का भार्ग अवरूध कर धरना प्रदर्शन शुरू कर दिया। जिससे मैं और मैरे वर्कर डरे हुए है। जिसके कारण मैरे कार्य को लगभग 5 से 7 लाख रूपये वित्तय क्षती हुई है। अतः श्रीमान जी से निवेदन है कि अवैध वसूली व धरना प्रदर्शन को समाप्त कराकर मैरे कार्य को सुचारू रूप से चलवाने की कृपा करे। एवम अराजक तत्वो के विरूध सुसंगत धारवो में प्राथमिकी दर्ज करने की कृपा करे। और मैरी व मैरे वर्करो की सुरक्षा के लिये उचित प्रबन्ध कराने की कृपा करे। आपकी अति कृपा होगी। धन्यवाद प्रार्थी:- नैथला खादर पट्टा धारक राजीव सिंह S/O श्री स्व0 कालूराम गाँ0- बटरखा, जिला- बागपत PH.- 9868243433 ह0 अंग्रेजी अपठित नोट: मै का0 क्लर्क 1039 हरेन्द्र कुमार प्रमाणित करता हू की तहरीर की नकल व कायमी मेरे द्वारा शब्द व शब्द बोल बोल कर कम्प्यूटर पर अलावा तकनिकि त्रुटि के का0 819 सोनू कुमार से टाईप करायी गई है।

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद्र सं. 2 में उल्लेख धारा के तहत है।)

- (1) **Registered the case and took up the investigation:** (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): **or**
(या)
- (2) **Directed (Name of I.O.)** ANKIT KUMAR **Rank** SI (Sub-Inspector)
 (जांच अधिकारी का नाम): (पद):
- No.** **to take up the Investigation**
 (सं.): (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or** (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

- (4) **Transferred to P.S.** **District**
 (थाना): (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.
 (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ .ए .सी.)

N.C.R.B (एन.सी.आर.बी)
L.I.F.-I (एकीकृत जाँच फार्म -I)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge,

Police Station

(थाना प्रभारी के हस्ताक्षर)

Name PS BAGHPAT

Rank I (Inspector)

No. 9454402959

N.C.R.B (एन.सी.आर.बी)
[I.F.-I (एकीकृत जाँच फार्म -I)]

Attachment to item 7 of First Information Report

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:

(If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					

2	पुरुष					
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3	पुरुष					
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N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

4	पुरुष					
---	-------	--	--	--	--	--

5	पुरुष					
---	-------	--	--	--	--	--

6	पुरुष					
---	-------	--	--	--	--	--

7	पुरुष					
---	-------	--	--	--	--	--

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

8	पुरुष					
---	-------	--	--	--	--	--

9	पुरुष					
---	-------	--	--	--	--	--

10	पुरुष					
----	-------	--	--	--	--	--

11						
----	--	--	--	--	--	--

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है ।)

जिलाधिकारी
बागपत।

महोदया,

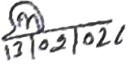
जाँच आख्या


सादर अवगत कराना है कि दैनिक समाचार पत्र अमर भारती संवाददाता में दिनांक 13.02.2026 को प्रकाशित खबर "नैथला गाँव में नियम के विरुद्ध हो रहे खनन का वीडियो वायरल की जाँच दिनांक 13.02.2026 को क्षेत्रीय लेखपाल/क्षेत्रीय राजस्व निरीक्षक के साथ किया गया जाँच आख्या निम्नवत् है-

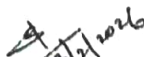


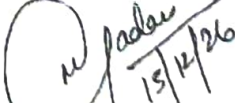
- (01)- ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड़ में दिनांक 06.02.2026 से 06 माह हेतु मै0 गौरव बिल्डर्स, प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा तहसील बडौत जिला बागपत के पक्ष में उप खनिज बालू का खनन अनुज्ञा स्वीकृत है। उक्त क्षेत्र के सम्बन्ध में ई0सी0/सी0टी0ओ0 सम्बन्धित विभाग द्वारा निर्गत है।
- (02)- अनुज्ञापी द्वारा जाँच दिनांक 13.02.2026 समय लगभग दिन के 11:00 बजे तक 1323 घन मीटर का परिवहन प्रपत्र ई0एम0एम0-11 कुल 97 वाहनों हेतु निर्गत किया गया है।
- (03)- स्वीकृत बालू क्षेत्र नैथला खादर ग्राम नैथला से लगभग 350 मीटर से अधिक दूरी तथा ग्राम नैथला के शिव मन्दिर एवं जूनियर हाईस्कूल से 400 मीटर से अधिक दूरी पर है।
- (04)- अनुज्ञापी द्वारा वेब्रिज लगाया गया है जिसमें कैमरा लगा है एवं अनुज्ञापी द्वारा स्वीकृत क्षेत्र में पहुँच हेतु लगभग 300 मीटर का से अधिक लम्बा रास्ता बनाया गया है। जाँच के समय अनुज्ञापी द्वारा स्वीकृत क्षेत्र से बालू का उतान किया जा रहा था। भविष्य में यदि अनुज्ञापी द्वारा नियमों का उल्लंघन या स्वीकृत क्षेत्र के बाहर खनन किया जाना पाया जाता है तो आवश्यक कार्यवाही की जायेगी। उक्त अनुज्ञा स्वीकृत से पूर्व ग्राम नैथला खादर में हरियाणा राज्य के जनपद सोनीपत के अज्ञात लोगों द्वारा अवैध खनन किये जाने के सम्बन्ध में थाना बागपत प्रथम सूचना रिपोर्ट संख्या-0372, 0888, 0176 दर्ज है तथा पुनः दिनांक 27.01.2026 को प्रथम सूचना रिपोर्ट दर्ज कराये जाने हेतु प्रार्थना पत्र दिया गया था जिसमें प्रथम सूचना 0097 दर्ज करायी गयी है।

जाँच आख्या महोदया की सेवा में सादर प्रेषित है।


13/02/26
क्षेत्रीय लेखपाल सर्वे
ग्राम नैथला खादर


13/2/26
क्षेत्रीय कानूनगो
नैथला खादर


13/2/26
खान अधिकारी
बागपत।


15/2/26
नायब तहसीलदार सर्वे
बागपत।

प्रेषक,

अपर निदेशक
भूतत्व एवं खनिकर्म विभाग,
क्षेत्रीय कार्यालय, गाजियाबाद

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
लखनऊ।

पत्र सं० :- 140 /क्ष०का०गा०/25-26

दिनांक: 23/03/2026

विषय:- ग्राम नैथला खादर के गाटा सं० 1/2 में मै० गौरव बिल्डर्स प्रो० श्री राजीव सिंह के पक्ष में स्वीकृत खनन अनुज्ञा क्षेत्र की जांच आख्या।

महोदया,

कृपया उपरोक्त विषयक अवगत कराना है कि जनपद व तहसील बागपत के ग्राम नैथला खादर के गाटा सं० 1/2 क्षेत्रफल 30.7646 एकड़ में मै० गौरव बिल्डर्स प्रो० श्री राजीव सिंह के पक्ष में 06 माह की अल्प अवधि हेतु पूर्व में स्वीकृत एवं सीमांकित बालू खनन अनुज्ञा क्षेत्र (दिनांक 06.02.2026 से 06 माह अवधि हेतु) का अधोहस्ताक्षरी द्वारा दिनांक 20.03.2026 को श्री मोनू सर्वे लेखपाल, बागपत, श्री राजीव सिंह अनुज्ञापत्र धारक व स्थानीय निवासी श्री कृष्णपाल की उपस्थिति में किया गया, साथ में जनपद गाजियाबाद के हमराही होमगार्ड भी उपस्थित रहें। स्वीकृत अनुज्ञा क्षेत्र का भू-निदेशांक निम्नवत् है :-

क्र०सं०	पिलर सं०	अक्षांश	देशान्तर
1.	A	29°00'10.61"N	77°11'49.29" E
2.	B	28°59'55.51" N	77°11'54.23" E
3.	C	28°59'47.66"N	77°12'04.38" E
4.	D	28°59'44.99" N	77°11'57.54" E
5.	E	28°59'54.35" N	77°11'48.63" E
6.	F	29°00'05.91" N	77°11'45.14" E

उपरोक्त भू-निदेशांक के अनुसार क्षेत्र का मिलान किया गया तथा निरीक्षण में पाया गया कि -

1. खनन अनुज्ञा क्षेत्र के उत्तर दिशा में मौके पर पिलर सं० A तथा F के मध्य आंशिक भाग में यमुना नदी का प्रवाह विद्यमान है। मौके पर सभी सीमा स्तम्भ लगे हुये पाये गये।
2. दिनांक 12.02.2026 से उक्त क्षेत्र में खनन एवं परिवहन कार्य किया जा रहा है।
3. मौके पर तौल मशीन, पी०टी०जेड० कैमरा एवं सी०सी०टी०वी० कैमरा एवं बोर्ड लगा पाया गया।

↓

4. पूर्व में स्वीकृत एवं सीमांकित क्षेत्र के अधिकांश सूखे भाग में वर्तमान में सीमास्तम्भ A, B व C की तरफ खनन एवं परिवहन कार्य किया जाना पाया गया।
5. खनन कार्य स्वीकृत क्षेत्र के सूखे भाग में स्केपर द्वारा क्षेत्र को समतल रखते हुये किया गया है। लेवलर/स्केपर का प्रयोग कर क्षेत्र में भूमि की सतह को समतलीकरण को ध्यान में रखकर किया गया है। निरीक्षण के दौरान देखा गया कि अनियमित आकार के क्षेत्र से खनन एवं परिवहन कार्य किया गया है, जिसका आंकलन हैण्ड हेल्ड जी०पी०एस० मशीन व मापन टेप से किया गया। क्षेत्र में 61723.07 वर्गमीटर के अनियमित आकार के क्षेत्र से औसत 0.65 मीटर की गहराई से कुल 40119.99 घ०मी० साधारण बालू का खनन एवं परिवहन किया जाना पाया गया। अनुज्ञाधारक द्वारा दिनांक 20.03.2026 को निरीक्षण के समय खनन एवं परिवहन कार्य नहीं किया जा रहा था। विभागीय पोर्टल के अनुसार दिनांक 20.03.2026 के अपराहन् तक कुल 40077 घ०मी० साधारण बालू का परिवहन किया जाना पाया गया। (छायाप्रति संलग्न)
6. उक्त के अतिरिक्त यह भी अवगत कराना है कि पत्रावली अवलोकन से ज्ञात हुआ कि दिनांक 28.02.2026 को क्षेत्रीय प्रवर्तन अधिकारी, क्षेत्रीय कार्यालय, गाजियाबाद, क्षेत्रीय प्रदूषण नियंत्रण बोर्ड, मेरठ व राजस्व विभाग द्वारा क्षेत्र की जांच की गयी थी, जिसमें स्वीकृत क्षेत्र के बाहर 02 पिट्स में उपखनिज बालू का उठान एवं परिवहन किया जाना पाया गया था, जिसका विवरण निम्नवत् है :-

A	पिट संख्या-1 जियो कॉर्डिनेट 28 ⁰ 59' 58.032" N 77 ⁰ 11' 58.55" E के आस-पास औसत 62 मीटर लम्बाई 12 मीटर चौड़ाई तथा 0.5 मीटर की गहराई में 372 घ०मी० बालू का उठान एवं परिवहन किया गया है।
B	पिट संख्या-2 जियो कॉर्डिनेट 29 ⁰ 00' 6.702" N 77 ⁰ 11' 51.56" E के आस-पास औसत 81 मीटर लम्बाई 14 मीटर चौड़ाई तथा 0.35 मीटर की गहराई में 396.9 घ०मी० बालू का उठान एवं परिवहन किया गया है।

जिसमें नियमानुसार कार्यवाही करते हुये रू० 4,19,072/- रायल्टी, खनिज मूल्य व अर्थदण्ड अधिरोपित कर जमा कराया गया है। (चालान की छायाप्रति संलग्न है)

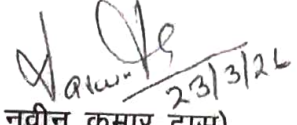
7. जनपद बागपत में स्वीकृत उक्त क्षेत्र में अवैध खनन/परिवहन व ओवरलोडिंग की रोकथाम हेतु सतत् रखे जाने के लिये जिलाधिकारी, बागपत महोदया द्वारा कार्यालय आदेश सं० 1095 दिनांक 26.02.2026 द्वारा जांच दल का गठन किया गया है। (छायाप्रति संलग्न)
8. उक्त क्षेत्र की जांच जनपद के खान अधिकारी श्री विरेन्द्र कुमार व श्री योगेश शुक्ला, सर्वेक्षक, क्षेत्रीय कार्यालय गाजियाबाद द्वारा दिनांक 17.03.2026 को किया गया था। (छायाप्रति संलग्न)
9. जांच के समय खनन अनुज्ञाधारक श्री राजीव द्वारा अधोहस्ताक्षरी को 01 प्रार्थना पत्र दिनांक 20.03.2026 प्रस्तुत किया गया, जिसमें उल्लेख किया गया है कि- "जनपद

बागपत में भानू किसान यूनियन के कार्यकर्ताओं व जिलाध्यक्ष द्वारा मेरे खनन पट्टे से 07 ट्रक बालू रोजाना की मांग की गयी है, जिसको मेरे द्वारा मना करने पर दिनांक 01.03.2026 को सुबह 11.00 बजे खनन पट्टे के रास्ते पर टैण्ट आदि लगाकर धरना दिया गया। मेरे द्वारा प्रशासन को अवगत कराने पर रात्रि 3.00 बजे प्रशासन द्वारा धरना समाप्त कराया गया, ये लोग भविष्य में भी ऐसा कर सकते हैं।" तथा खनन अनुज्ञाधारक द्वारा इस अवैध वसूली से निजात दिलाये जाने एवं पट्टे को सूचारु रूप से संचालित हेतु अनुरोध किया गया है।" (छायाप्रति संलग्न)

अतः उपरोक्तानुसार आख्या महोदया की सेवा में सादर प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय,

 23/3/26

(डा० नवीन कुमार दास)

अपर निदेशक

भूतत्व एवं खनिकर्म विभाग,
क्षेत्रीय कार्यालय गाजियाबाद।

ग्राम पंचायत नैथला (बागपत)

ग्राम प्रधान
श्रीमती गीता त्यागी
W/o पिकेश त्यागी

वि०ख०-बागपत, जिला-बागपत

निवास / कार्यालय :
ग्राम-नैथला, ब्लॉक-बागपत
जिला-बागपत (उ.प्र.)

मो०: 9897730440, 7906735425

पत्रांक

दिनांक 06/02/2020


सेवा में,

श्रीमान गिलोडकार

जनपद - बागपत

महोदया,

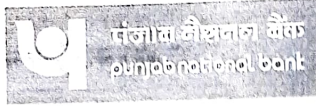
सादर अवगत करना है कि मेरी ग्राम पंचायत नैथला
जनपद बागपत में खादर खसरा संख्या 1/2 में खजान पट्टा
में गोरव बिलडस के एक में आवंटित हुआ है जिसकी बाबत ग्राम
पंचायत नैथला में जनसुनवाई भी हुई थी जिसमें सभी ग्रामवासियों
उपस्थित हुए थे जिसमें गाँव के सभी लोग सहमत हुए एवं किसी
भी ग्राम वासी द्वारा कोई आपत्ति प्रस्तुत नहीं की गई। उक्त खजान
पट्टे से ग्रामवासियों को सस्ता बालू उपलब्ध होगा तथा राजख
का भी अधिक लाभ होगा एवं बालू का चोरी भी बन्द होगा और
बाँट का खतरा भी नहीं होगा यमुना नदी का जल स्तर भी
संतुलित रहेगा। गाँव के कुछ असामाजिक व्यक्ति अपने लालच
वस और परेशान करने की नीयत से जलत बंधु शिकायती
प्रार्थना-पत्र प्रेषित करते रहते हैं। अतः श्रीमानजी से प्रार्थना है
उक्त व्यक्तियों के विरुद्ध कानूनी कार्यवाही करने की कृपा करें आ
आर्ति कृपा होगी।


गीता त्यागी
प्रधान
ग्राम पंचायत नैथला
वि० ख०-बागपत (बागपत)

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UPQ 915384

शाखा क्रमांक Branch Serial No.

0003/2026

पंजाब नैशनल बैंक
punjab national bank

Purchaser: GAURAV BUILDERS

(NOT OVER Rs.162650/-)

अदाकर्ता शाखा एवं विस्तार Drawee Branch with D.No.

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AUTHORISED SIGNATORY WITH LGBPA No.

प्राधिकृत हस्ताक्षरकर्ता जी.पी.ए.सं.
AUTHORISED SIGNATORY WITH LGBPA No.



⑈915384⑈ 000024000⑈

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456
VAKALATA NAMA
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI
 ORIGINAL APPLICATION NO. 186 of 2026

In the matter of:

Kapil & Ors

Applicant

Versus

State of Uttar Pradesh & Ors

Respondents

I, Rajiv Singh Proprietor of M/S Gaurav Builders, Village Badarkha, Baghpat, Uttar Pradesh 250611, the Respondent no.9 Do hereby appoint

RAHUL KHURANA Adv & HASIL JAIN Adv
(D/2183/2008) (D/2880/2013)

Off: A-174 A, Defence Colony, New Delhi-110024

9811894060, 7838707338 rkhuranalegal@gmail.com, advjain25@gmail.com

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorised him:-

To act appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file verify and present pleadings, appeals cross-objections or petitions for executive on review, revision, withdrawal, compromise or other petitions or affidavits of other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents including original documents, to admit and/or order the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
 To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the Power of Attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years, or part thereof.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this

..... day May 2026
 Accepted subject to the terms of fees.

Advocate

R Khurana

Client

Rajiv Singh

Hasil Jain

